

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2487
ANSWERED ON:10.03.2011
DRINKING AND SMOKING IN TRAINS
Agarwal Shri Rajendra

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that some passengers in various trains running from Delhi/New Delhi Railway Station to Meerut, Muzaffarnagar, Saharanpur and Hapur indulge in drinking alcohol and smoking; and

(b) if so, the details thereof and the steps taken/proposed to be taken by the Railways to totally ban drinking alcohol and smoking in the above passenger trains in view of problems being faced by other passengers?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a): Cases of persons smoking and drinking alcohol come to notice at times.

(b): Details of persons prosecuted for smoking and drinking alcohol in various trains running from Delhi/New Delhi Railway Station to Meerut, Muzaffarnagar, Saharanpur and Hapur during the year 2010 are as under:-

Smoking

No. of persons prosecuted	Amount of fine realized (in Rs.)
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157	31,400/-
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Drinking of alcohol

No. of persons prosecuted	Amount of fine realized (in Rs.)
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22	7,300/-
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Smoking has been banned in trains and at railway premises and is a punishable offence under the provisions of Railways Act, 1989 and The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003. Any passenger found in a state of intoxication is also dealt with under relevant provisions of Railways Act, 1989. Regular drives are also conducted to check smoking and consumption of alcohol in the trains. Public are educated through various media and by displaying notices at prominent places both at the stations and inside the coaches against these malpractices & offences.